

43

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.625/2019

Date of Decision: 11th September, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Bakulkumar H. Vaghela,
Aged 55 Yrs, Sub Divisional Officer
Gr.-I, Defence Estates Offices,
Mumbai Circle, Colaba,
Mumbai - 400 005.
R/at.-A/8, Nirkunj Tenament,
B/H Kanak-Kalla-II, Satelite
Ahmedabad - 380 015. *Applicant*

(By Advocate Ms Annie Nadar)

Versus

1. The Union of India
Through the Secretary,
Ministry of Defence,
South Block,
New Delhi - 110 011.
2. The Director General,
Directorate General of Defence
Estates (DGDE), Raksha
Sampada Bhavan, Ulaanbaatar
Marg, Delhi Cantt.
New Delhi - 110 010.
3. The Principal Director,
Directorate Defence Estates,
Ministry of Defence,
Southern Command,
nr. ECHS Polyclinic,
Mondhava Road,
Pune - 411 040.
4. The Defence Estates Officer,
Gujarat Circle,
Ahmedabad Cantt.-380 003.
5. The Defence Estates Officer,
Mumbai Circle, Army Area,

Nr. Afghan Church
Colaba, Mumbai - 400 005.**Respondent**

ORDER (ORAL)

Per : R. Vijaykumar, Member (A)

This application has been filed on 23.08.2019 under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- "8(a) To allow this Original Application;
- (b) To direct the respondents to convene DPC meeting and to prepare the select panel for promotion to the post of Assistant Defence Estates Officer for the years 2016-17, 2017-18 and 2018-19, immediately.
- (c) To direct the respondents to consider the candidature of the applicant by D.P.C. Along with others for promotion to the post of Assistant Defence Estates Officer as per rules and, if found fit, to promote him to the aforesaid post from the date of occurrence of the vacancy.
- (d) To grant all consequential benefits.
- (e) To pass any other orders which may be just and equitable in the facts and circumstances of the case.
- (f) To award cost of the application."

2. The applicant in this OA has limited his request to consideration by this Tribunal for directions to be issued to the respondents to consider convening a DPC for promotion to the post of Assistant Defence Estates Officer and he is not challenging the seniority in the feeder cadre of Sub-Divisional Officer Grade I. In his representations dated 15.05.2017 at Annexure

A-10 and 27.06.2018 at Annexure A-11, he has raised a number of issues but in the present proceedings, he has limited himself to the issue of directions regarding early convening of DPC meeting. The last DPC was conducted for this category in the year 2015 and according to the applicant, they should be conducted annually. The applicant submits that there are several vacancies available to be filled in and the applicant has a good chance of being appointed if cleared by the said DPC.

3. In these circumstances, the respondents are directed to consider convening the DPC in accordance with the guidelines and model calender for such meetings and advise the applicant suitably by reference to his above two representations within four months from the date of receipt of a copy of this order.

4. This Original Application is, therefore, disposed of in the above terms without any order as to costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

ma.

5D
13/2/19

